

(b) whether Government plans to create an independent Central Council for Physiotherapists to regularize physiotherapy education and recruitment;

(c) whether Government is taking action for cadre restructuring of physiotherapy profession as per Seventh Pay recommendations;

(d) whether Government has plans to introduce physiotherapy at primary health centre/District health centre/District Hospital levels;

(e) whether Government has plan to enact physiotherapy as a counterpart of yoga in allopathic system of medicine; and

(f) whether Government has plan to bring physiotherapy under Ministry of AYUSH and create a new nomenclature as PAYUSH?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) to (f) There is no Central regulatory or controlling body for physiotherapists. There is no plan at present to create Independent Central Council for Physiotherapists.

**Administrative authority over Ayurvedic doctors in CGHS dispensaries**

†4418. SHRI RAM NATH THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Ayurvedic doctors working under Central Government Health Scheme in Delhi have got administrative autonomy;

(b) whether the administrative controlling power such as power of posting of IVth class employees, operational power etc. remain with the CMO incharge of Allopathy where Allopathy, Ayurvedic and Homoeopathy dispensaries are working in one campus;

(c) if so, whether it should not be considered as unnecessary intervention of Allopathy system in administrative works of other medical systems;

(d) whether the same situation is not prevalent in Ayurvedic dispensary situated at Delhi Cantonment; and

(e) if so, the steps Government would take to remove this discrepancy?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) Neither ayurvedic doctors

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†Original notice of the question was received in Hindi.

nor allopathy doctors working in a CGHS Wellness Centres have administrative autonomy. Medical Officer Incharge of a Wellness Centre under CGHS exercise his administrative and financial power as per rules irrespective of his being an ayurvedic doctor or allopathic doctor. Power of posting a Group D official is not with Medical Officer Incharge of CGHS Wellness Centre regardless of his being an ayurvedic or allopathic doctor.

(c) and (d) No.

(e) There is no discrepancy as replied above.

**Involving private sector for comprehensive TB care**

4419. SHRI HARIVANSH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has taken any measures to involve private sector in order to have comprehensive TB care and treatment in the country; and

(b) whether Government has developed any workable strategy and roadmap based on best practice models for an effective TB control in the country, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) The Government has made notification of Tuberculosis from both the public and private sector mandatory along with a set of guidelines called the "National Guidelines for Partnerships, 2014" for engaging with private sector in the Revised National Tuberculosis Control Programme (RNTCP).

Under the RNTCP, Government is committed to end tuberculosis by 2025. The strategies adopted for this purpose include strengthening and improving quality of basic TB services, engaging with providers other than public, addressing TB HIV co-infection, other co-morbidities and programmatic management of drug resistant TB. Further, targeted interventions in the vulnerable population, integrating newer molecular diagnostics for TB in the health system for early diagnosis of TB, Information Communication Technology (ICT) for notification from private sector, programme monitoring and adherence have also been leveraged as part of the strategies under RNTCP.